Changes in companies act

1399. DR. T. SUBBARAMI REDDY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether any requests/demands have come from various bodies for overhauling of the Companies Act passed by Parliament in 2013;

(b) if so, the details thereof;

(c) whether the section relating to communicating the auditor's report to Government, in case of irregularities, embezzlement, is under review and the old clause would be restored;

(d) whether the role of independent Director in holding him responsible for the decision taken by the company board would be reviewed;

(e) if so, the details thereof; and

(f) the other changes being contemplated in the Companies Act to make it more workable in the interest of all the stakeholders?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): (a) to (f) A little more than a half of the provisions of Companies Act, 2013 (Act) came into force from 1st April 2014. Following this, several communications were received in the Ministry of Corporate Affairs from bodies such as industry associations, chambers of commerce and professional institutes drawing attention to certain practical difficulties concerning these provisions or seeking clarifications about the same. There was also an interactive session on these issues with the stakeholders on 21st June 2014. Pursuant to this Government have issued suitable circulars, statutory orders and amendments in the Rules to provide transitional time, remove doubts or practical difficulties. Amendments in the Act will be considered if measures out-lined above prove inadequate. Specifically for the difficulties expressed regarding communication of irregularities, embezzlements etc. to the Government through auditors' reports, the Institute of Chartered Accountants of India has been asked to give its comments on the feasibility of having some criteria to determine the thresholds of the quantum of a fraud/suspected fraud for mandatory reporting to the Government by the Auditors.

Section 149(12) of the Act already grants protection to Independent directors (IDs) from prosecution in matters which had not occurred with their knowledge, consent, connivance or where they had acted diligently.

Inquiry into accidents involving IAF aircrafts

†1400. SHRI RAMDAS ATHAWALE: Will the Minister of DEFENCE be pleased to state:

(a) the details of the fighter jets of the Indian Air Force (IAF) met with accidents during the last three years, date-wise;

†Original notice of the question was received in Hindi.

(b) the number of persons died and injured in these accidents, accident-wise, and the amount of pecuniary loss incurred to Government due to these accidents;

(c) the amount of compensation provided, accident-wise;

(d) whether inquiry has been made in each accident; and

(e) if so, the details thereof, accident-wise?

THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): (a) to (c) Details of accidents of fighter aircraft of the Indian Air Force (IAF) during the last three years (from 2011-12 up to 17.7.2014), alongwith number of persons died / injured and compensation paid, is given in the Statement (*See* below). Financial loss caused to the Government in these accidents pertains to loss of Service aircraft / property.

(d) and (e) Every IAF aircraft accident is thoroughly investigated by a Court of Inquiry (CoI) to ascertain the cause of accident and the recommendations of the completed Court of Inquiry are implemented. Main reasons for the aircraft accidents given in Statement were human error and technical defect.

Statement

Details of IAF fighter aircraft accidents during the last three years from 2011- 12 *and up to* 17.07.2014

Sl.No.	Date of accident	Aircraft	Service Personnel Killed	Civilian killed/ injured	Compensation paid so far in respect of Service personnel killed and civilian killed/ injured (₹ in lakh)
1	2	3	4	5	6
2011-12					
1.	02.08.2011	MiG 21M	1	Nil/Nil	10.00
2.	04.08.2011	Jaguar	1	1/3	11.60
3.	06.09.2011	MiG 21 Bison	Nil	Nil/Nil	Nil

1	2	3	4	5	6
4.	07.10.2011	MiG 21 M	Nil	Nil/Nil	Nil
5.	18.10.2011	MiG 29	1	Nil/Nil	10.00
6.	02.12.2011	MiG 21 BISON	Nil	Nil/Nil	Nil
7.	13.12.2011	SU-30 MKI	Nil	Nil/Nil	Nil
8.	24.02.2012	M-2000	Nil	Nil/Nil	Nil
9.	05.03.2012	M-2000	Nil	Nil/Nil	Nil
2012-13					
10.	24.11.2012	MiG-21 Bison	Nil	Nil/Nil	Nil
11.	30.11.2012	Jaguar	Nil	Nil/Nil	Nil
12.	12.02.2013	MiG-27 ML	Nil	Nil/Nil	Nil
13.	19.02.2013	SU-30 MKI	Nil	Nil/Nil	Nil
2013-14					
14.	07.06.2013	MiG-21	Nil	Nil/Nil	Nil
15.	24.06.2013	MiG-29	Nil	Nil/Nil	Nil
16.	15.07.2013	MiG 21	1	Nil/Nil	10.00
17.	08.11.2013	MiG-29	Nil	Nil/Nil	Nil
18.	22.01.2014	Jaguar	Nil	Nil/Nil	Nil
2014-15					
19.	27.05.2014	MiG-21	1	Nil/Nil	10.00

Purchase of used and old warships

1401. SHRI RITABRATA BANERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has bought used and old warships for the Naval fleet from foreign countries during the last five years; and